

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 840 OF 2021**

**Between:**

Badegharwale Anjali Singh, S/o: B. Bharat Singh, Age 19 years,  
Occ. Student, R/o. H. No. 13-2-258/7, Balaji Nagar, Rahimpura, Asif Nagar,  
Hyderabad - 500006.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana, Rep. by its Registrar
3. Convener MBBS/BDS, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ or Direction preferably Writ of Mandamus, declaring the action of the respondent nos. 2 and 3 in not considering the request of the petitioner to receive the application for admission into management quota, B and C (NRI) Categories for the academic year 2020-21 into Private Un-aided Minority/ Non- Minority Medical Colleges affiliated to Kaloji Narayana Rao University of Health Sciences in the State of Telangana issued by the respondent no.3 as illegal, arbitrary and violative of principles of natural justice and consequently direct the respondent nos. 2 and 3 to receive and consider the application of the petitioner pursuant to the said notification for the academic year 2020-21.

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent nos. 2 and 3 to receive and consider the application of the petitioner for admission into management quota, B & C (NRI) Categories for the academic year 2020-21 into Private Un-aided Minority/ Non-Minority Medical Colleges affiliated to Kaloji Narayana Rao University of Health Sciences in the State of Telangana, pending disposal of the writ petition in the interest of justice.

**Counsel for the Petitioner: SRI MANDAPATI MURALI KRISHNA**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,  
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2 and 3: SRI A.PRABHAKAR RAO  
SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE -**  
**AND**  
**THE HON'BLE SRI JUSTICE J. SREENIVAS RAO ✓**

**WRIT PETITION No.840 of 2021 ✓**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. M. Murali Krishna, learned counsel for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent Nos.2 and 3.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- L. LAKSHMI BABU  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Mandapati Murali Krishna, Advocate [OPUC]
2. One CC to Sri A Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
3. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

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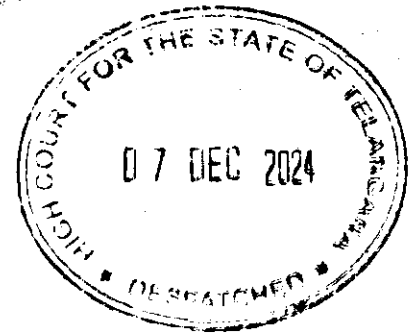
RA

HIGH COURT

DATED:18/10/2024

ORDER

WP.No.840 of 2021



DISMISSING THE WRIT PETITION AS  
INFRACTUOUS

WITHOUT COSTS.

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8/11/24  
7 copies.